NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 386/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: IDBI Capital Markets & Securities Ltd.

V/s.

Arshiya Rail Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Rahul Oak Advocate for all States of the Share Petitioner

2) VI NOD PARTIM Annight Authority Authority President Repealet Repealet

ORDER T.C.P. No. 386/I&BC/NCLT/MB/MAH/2017

 Learned Representative from the side of the Corporate Debtor is present and said that a settlement is in the progress.

2. From the side of the Creditor (Petitioner) pleaded that a short time may be granted.

Contd....2

:2:

- 3. 3 weeks granted.
- 4. The matter is now listed on **21.08.2017**.

Sd/-

Ravikumar Duraisamy Member (Technical)

Dated: 25.07.2017.

Sd/-

M.K. Shrawat Member (Judicial)